

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

STARRED QUESTION NO:5
ANSWERED ON:19.11.2009
FIRE AT IOC DEPOT AT JAIPUR
Dashmuni Deepa ;Sardinha Shri Francisco

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether a massive fire broke out at the Indian Oil Corporation (IOC) fuel depot at Jaipur resulting in loss of lives and properties;
- (b) If so, the details thereof;
- (c) whether preliminary investigations into the cause of the massive fire have been conducted;
- (d) if so, the details thereof;
- (e) whether any responsibility has been fixed for this major incident; and
- (f) the steps taken by the Government to avoid such incidents in future?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI MURLI DEORA)

(a) to (f) A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION DY. NO. 24 TO BE ANSWERED ON 19.11.2009 REGARDING FIRE AT INDIAN OIL CORPORATION LTD. (IOC) DEPOT AT JAIPUR.

(a) & (b): The fire at POL depot of Indian Oil Corporation (IOC) at Sanganer Jaipur started at around 1915 P.M. on 29th October, 2009. It is estimated that petroleum products worth approx. Rs. 191 crore were lost and the replacement cost of IOC buildings and machinery is estimated to be over Rs. 160 crore. The product is insured and the time frame for rebuilding the infrastructure at the terminal would be about two years. 11 deaths have been confirmed of which 6 are employees of IOC. 7 persons have suffered serious injuries. The blasts in the Depot have damaged the roof, window panes and walls of nearby factories, shopping complex, some residential buildings etc.

(c) to (e): A seven member inquiry committee under the chairmanship of Shri M.B. Lal, Ex-Chairman & Managing Director of Hindustan Petroleum Corporation Limited was constituted by the Ministry on 30.10.2009 to inquire into the causes of the incident and to suggest remedial measures to prevent recurrence of such incidents. The committee will submit its report within 60 days. Preliminary findings have indicated that there was massive leakage of Motor Spirit (MS) from the valve of one of the tank, which led formation of vapour cloud. Spark from an unknown source resulted in explosion of the vapour cloud, which started the fire in all the 11 tanks of the depot.

(f): In order to take preventive steps so that such incidents do not occur in future, the Ministry had convened a meeting on 3.11.2009, to review the safety and security at oil & gas installations in the country, which was attended by the Chief Executive Officers of all public and major private oil companies having installations in the country. It was decided that the following actions will be taken:

1. All companies shall take measures to promote safety consciousness and training on safety requirement at all levels. The message of zero tolerance in matters of safety has to be conveyed to all concerned.
2. All oil and gas installations and transportation systems in the country will carry out self safety audit conforming to statutory norms and risk assessment, including Oil Industry Safety Directorate (OISD) standards by 31.12.2009. Oil companies will submit the reports to OISD which in turn will submit a consolidated report to MOPNG.
3. The decision taken in the 27th Meeting of safety Council held on 18th September 2009 in MOPNG regarding empowerment of OISD with statutory status would be expedited. OISD will be further strengthened with additional manpower from oil companies.
4. The Safety Council be expanded to include private sector refineries and offshore & other installations.
5. All oil and gas companies in the country must update their standard operating procedures (SOPs) for operations and maintenance practices for all countrywide installations / setups under due technical supervision and attention, availing the benefit of best practices in the country and abroad. A strict implementation of such Standard Operating Procedure (SOPs) will be ensured. All oil and gas

companies will submit reports on SOPs and its due implementation to OISD by 31.12.2009.

6. All oil and gas installations will have their safety audit done on quarterly basis. All major as well as minor incidents in any such installations/setups in the country including that of private companies will be reported to OISD